

**(2009) 12 DEL CK 0097**

**Delhi High Court**

**Case No:** C.S. (OS) No. 2124 of 2009

The State Trading Corporation of  
India Ltd.

APPELLANT

Vs

Rajat Pharmachem Ltd. and  
Others

RESPONDENT

**Date of Decision:** Dec. 7, 2009

**Hon'ble Judges:** S.N. Dhingra, J

**Bench:** Single Bench

**Advocate:** D. Roy Chaudhary and D. Moitra, for the Appellant;

### **Judgement**

@JUDGMENTTAG-ORDER

Shiv Narayan Dhingra, J.

After considering the judgment of Supreme Court in Abdul Gafur and Another Vs. State of Uttarakhand and Others, I consider that the suit prima facie is maintainable.

IA No. 14441/2009 (Exemption)

2. Allowed subject to all just exceptions.

CS(OS) No. 2124/2009

3. Let the plaint be registered as suit.

4. Summons of the suit be issued to the defendants by ordinary process, registered A.D. as well as through approved Courier returnable for 24th February, 2010.

IA No. 14442/09 & 14443/09

5. Notice for the date fixed.